

MINUTES OF THE MEETING No. 35/08 HELD ON 5.12.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 35/08 meeting of Advance Licensing Committee was held on 5.12.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No.34/08 for confirmation and confirmed and adopted the same without any change.

Case No A-958 NC No.35/08 Dated 5.12.2007	M/s. Arofine Chemical Industries F.No.01/82/50/361/AM07/DES-IV RLA No. 03/94/40/1188/AM07/AM07 Lic. No. 0310429793 Dt. 17.5.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/66/2007/Ch.II dated 27.11.2007 and decided to approve this case as under:-

Item of Export

Allyl Heptanoate ----- 1 kg.

Item of Import

Allyl Alcohol ----- 0.379 kg.

Heptanoic Acid -----0.850 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-959 NC No.35/08 Dated 5.12.2007	M/s. Esteem Industries Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 17/24/40/ 77/AM07 Lic. No. 1710001554 Dt. 1.2.2007.
---	---

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to call for the following information:-

1. Manufacturing process Macular formula macular weight. CA certification of production data.

Accordingly the case may be re-listed on 2.1.2008.

Case No A-960 NC No.35/08 Dated 5.12.2007	M/s. Balaji Amines Ltd.. F.No.01/83/50/1833/AM07/DES-IV RLA No. 31/24/40/ 436/AM07 Lic. No. 3110028625 Dt. 20.3.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2004/Ch-III dated 27.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Diethyl Amino Ethanol ----- 1kg.

Item of Import

1. Denatured Ethyl Alcohol -----0.834 Kg.
2. Ammonia Anhydrous -----0.154 Kg.
3. Ethylene Oxide -----0.395 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-961 NC No.35/08 Dated 5.12.2007	M/s. Dujodwala paper Chemicals Ltd.. F.No.01/83/50/476/AM07/DES-IV RLA No. 03/94/40/512/AM07 Lic. No. 0310423972 Dt. 22.3.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to close the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 10.9.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-962 NC No.35/08 Dated 5.12.2007	M/s. Aditya Birla Nuvo Ltd. F.No.01/83/162/280/AM08/DES-IV RLA No. 02/24/40/58/AM08 Lic. No. 0210101119 Dt. 28.5.2007.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to transfer the case to NC-Textile.

Case No A-963 NC No.35/08	M/s. Tesa Tapes (I) Pvt. Lt. F.No.01/83/162/ 883/AM08/DES-IV
------------------------------	---

Dated 5.12.2007	RLA No. 03/95/39/1649/AM07 Lic.No. 0310425425 Dt. 2.4.2007.
-----------------	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII) alongwith D/L dt. 26.9.2007

Case No A-964 NC No.35/08 Dated 5.12.2007	M/s. Asha Penn Color Pvt. Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/5/AM08 Lic.No. 0310426664 Dt.13.4.2007.
---	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

Case No A-965 NC No.35/08 Dated 5.12.2007	M/s. Hindustan Lever Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1518/AM07 Lic.No. 0310425589 Dt. 3.4.2007.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 2.1.2008.

Case No A-966 NC No.35/08 Dated 5.12.2007	M/s. Roha Dye Chem (P) Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/662/AM07 Lic.No. 0310406834 Dt.7.11.2006.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.

Case No A-967 NC No.35/08 Dated 5.12.2007	M/s. Esteem Industries Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 17/24/40/ 80/AM07 Lic. No. 1710001563 Dt. 28.2.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to call for the following information:-

1. Manufacturing process Macular formula macular weight. CA certification of production data.

Accordingly the case may be re-listed on 2.1.2008.

Case No A-968 NC No.35/08 Dated 5.12.2007	M/s. Esteem Industries Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 17/24/40/ 81/AM07 Lic. No. 1710001564 Dt. 28.2.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to call for the following information:-

1. Manufacturing process Macular formula macular weight. CA certification of production data.

Accordingly the case may be re-listed on 2.1.2008.

Case No A-969 NC No.35/08 Dated 5.12.2007	M/s.Privi Organics Ltd. No.01/83/50//AM07/DES-IV RLA No. 03/95/40/1256/AM07 Lic. No. 0310415693Dt.12.01.07.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product "Gama Methyl Ionone".

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/56/2001/Ch II dated 6.3.2007 decided to approve this case as under:-

Item of Export

GAMMA METHYL IONONE.....1 kg.

Item of Import

- 1 CITRAL(95%).....1.300 kg.
- 2 METHYL ETHYL KETONE...0.975 kg.
- 3 SODIUM SULPHITE.....0.300 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-970 NC No.35/08 Dated 5.12.2007	M/s. Redox Pharma Ltd. F.No.01/82/50/ 99/AM07/DES-IV RLA No. 05/24/40/92/AM08 Lic.No. 0510203860 Dt. 18.5.2007.
---	--

-

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 7.9.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-971 NC No.35/08 Dated 5.12.2007	M/s. Alkali Metals Ltd. F.No.01/83/50/ 211/AM08/DES-IV RLA No. 09/24/40/375/AM08 Lic.No. 0910030113 Dt. 27.4.2007.
---	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)
forwarded vide their U.O. No.14010/114/2002/Ch.II dated 9.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

2-6-Diamino Pyridine-----1kg

Import Item

1. Pyridine-----0.805 kg.
2. Sodium Metal-----0.469 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-972 NC No.35/08 Dated 5.12.2007	M/s. Intek Tapes Pvt. Ltd. F.No.01/83/50/ 612/AM08/DES-IV RLA No. 07/24/40/232/AM08 Lic.No. 0710052230 Dt. 28.6.2007.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export
product fixon double sided Polyster adhesive tape

The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

Case No A-973 NC No.35/08	M/s. Rallis (I) Ltd. F.No.01/83/50/ /AM08/DES-IV
------------------------------	---

Dated 5.12.2007	RLA No. 03/95/40/251/AM08 Lic.No. 0310433412 Dt. 21.6.2007.
-----------------	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.1.2008.

Case No C-72 NC No.35/08 Dated 5.12.2007	M/s. Aarti Industries Ltd. F.No.01/87/162/623 /AM07/DES-IV .
--	--

- The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the export product Mono Methyl Aniline and decided to inform CHEMEXCIL that norms can not be fixed as all industry data of different manufactures are not furnished.

Case No C-73 NC No.35/08 Dated 5.12.2007	M/s. Hi-Shine Inks Pvt. Ltd. F.No.01/83/162/623 /AM07/DES-IV .
--	--

- The Committee considered the case as per agenda for modification of Standard Input Output Norms for the export product Ball pain ink for ball pen refill containg min. 12% dyes & 36% resin (Sl. No. a 2988.)
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.1.2008

Case No C-74 NC No.35/08 Dated 5.12.2007	M/s. DCW Ltd. F.No.01/83/162/781 /AM07/DES-IV .
--	---

- The Committee considered the case as per agenda for modification of Standard Input Output Norms A – 3069.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Catalogue may be sent to TA. Accordingly the case may be re-listed on 2.1.2008

Case No M-477 NC No.35/08 Dated 5.12.2007	M/s. Neon Lab. Ltd. F.No.01/83/162/ 422/AM08/DES-IV RLA No. 03/66/40/74/AM05 Lic.No. 0310289496 Dt. 1.9.2004.
---	--

- The Committee considered the case as per agenda for fixation of Input Output Norms for revalidation.
The Committee considered the case as per agenda and decided to transfer the case to Grievance Cell

Case No M-478 NC No.35/08 Dated 5.12.2007	M/s. Filtra Catalysts & Chemicals Ltd. F.No.01/82/50/1084 /AM02/DES-IV RLA No. 03/94/40/731/AM07 Lic.No. 0310402232 Dt. 3.10.2007.
---	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.1.2008

Case No M-479 NC No.35/08 Dated 5.12.2007	M/s. ICI India Ltd. F.No.01/87/50/ 472/AM06/DES-IV RLA No. 02/24/40/89/AM06 Lic.No. 0210081144 Dt. 19.8.2005.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 19.12.2007

Case No M-480	M/s. Filtra Catalysts & Chemicals Ltd.
---------------	--

NC No.35/08 Dated 5.12.2007	F.No.01/82/50/793 /AM06/DES-IV RLA No. 03/94/40/759/AM06 Lic.No. 0310351866 Dt. 17.10.2005.
--------------------------------	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.1.2008

Case No M-481 NC No.35/08 Dated 5.12.2007	M/s. Atul Ltd. F.No.01/83/162/648 /AM08/DES-IV RLA No. 08/80/40/359/AM04 Lic.No. 081003653 Dt. 27.1.2004.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

Case No M-482 NC No.35/08 Dated 5.12.2007	M/s. Britacel Silicones Ltd. F.No.01/82/50/299 /AM07/DES-IV RLA No. 03/94/40/792/AM07 Lic.No. 0310404792 Dt. 18.10.2006.
---	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII) alongwith written Comments

Case No M-483 NC No.35/08 Dated 5.12.2007	M/s. Britacel Silicones Ltd. F.No.01/82/50/298 /AM07/DES-IV RLA No. 03/94/40/793/AM07 Lic.No. 0310404796 Dt. 18.10.2006.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII) alongwith written Comments

Case No M-484 NC No.35/08 Dated 5.12.2007	M/s. Gujarat Raffia Industries Ltd. F.No.01/82/162/128 /AM07/DES-IV RLA No. 08/80/40/168/AM04 Lic.No. 0810030957 Dt. 22.7.2003.
---	--

-
The Committee considered the subject Para 4.7 case as per agenda for EOP extension.
The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

Case No M-485 NC No.35/08 Dated 5.12.2007	M/s. Ganesh Chemicals Industries F.No.01/82/162/991/AM06/DES-IV Lic.No. 0310163923 Dt. 22.10.2002.
---	--

-
The Committee considered the subject Para 4.7 case as per agenda for revalidation and after detailed discussion in the context of report of RLA Mumbai, the Committee decided to recommend the case to PRC for revalidation.

Case No M-486 NC No.35/08 Dated 5.12.2007	M/s. Grand Organics Pvt. Ltd.. F.No.01/82/50/ 63/AM07/DES-IV RLA No. 17/24/40/5/AM07 Lic.No. 1710001291 Dt. 18.4.2006.
---	---

-
The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to call for the following information:-

1. Details of manufacturing process with chemical reaction and macular formula and steps of manufacturing process.

2. Chemical name of export product.
3. CA certificate of consumption data.

Accordingly the case may be re-listed on 2.1.2008.

Case No M-487 NC No.35/08 Dated 5.12.2007	M/s Venkar Chemicals (P) Ltd. HQ F.No.01/83/162/472/AM05/DES.IV RLA F.No. 09/80/040/299/AM03 Adv.Lic.No.0190011772 dt. 22.10.2002
---	--

The Committee considered the representation of the firm for extension in export obligation and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No M-488 NC No.35/08 Dated 5.12.2007	M/s Rallis India Ltd. HQ F.No.01/83/50/664/AM05/DES.IV RLA F.No. 03/24/040/2143/AM05 Adv.Lic.No.0310310242 dt. 3.1.2005
---	--

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and as per CIB registration the Committee decided to amend the description of export item as Metconazole Technical 94% Min. in stead of Metconazole Technical.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-489 NC No.35/08 Dated 5.12.2007	M/s Rallis India Ltd. HQ F.No.01/83/50/402/AM05/DES.IV RLA F.No. 03/24/040/1393/AM05
---	--

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda. The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as Propiconazole Technical 93% Min. in stead of Propiconazole Technical.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-490 NC No.35/08 Dated 5.12.2007	M/s Pab Organics Pvt. Ltd. HQ F.No.01/83/50/1052/AM05/DES.IV RLA F.No. 34/24/040/219/AM07 Adv.Lic.No.3410017696 dt. 22.12.2006
---	---

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008

Case No M-491 NC No.35/08 Dated 5.12.2007	M/s. Artek Surfin chemical Ltd. F.No.01/87/50/1035 /AM05/DES-IV RLA No. 03/24/40/1669/AM05 Lic.No. 0310301504 Dt. 9.11.2004.
---	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to include import item i.e. RALUFON SP2 @ 100 GSM/LTR for the export product DURAX B 212

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-492 NC No.35/08 Dated 5.12.2007	M/s. Artek Surfin chemical Ltd. F.No.01/87/50/963 /AM06/DES-IV RLA No. 03/94/40/748/AM06 Lic.No. 0310355078 Dt. 10.11.2005.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008

Case No M-493 NC No.35/08 Dated 5.12.2007	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/727/AM04/DES-IV RLA No. . 03/24/40/1209/AM05 Lic. No. 0310288261 Dt.25.8 2004.
---	--

The Committee considered the subject Para 4.7 case as per agenda for amendment in I/O norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to fix I/O norms as under

Teknobrite AZ 1098 M	1 LTR	Ralufon Nape 14-90 (2-Napthalenyl -3-Sulfopropyl Ether, Alkali Salt)	30 Gms
Containing 3% Ralufon Nape 14-90, 1% Calfax 10 L-45, 5% Ralufon EA 15-90, 2% Ralufon F 11-13, 2% Dicolloy TPS 03 and 2% Tetra Potassium Pyro Phosphate.		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	10 Gms
		Ralufon EA 15-90 (Poly ethylene glycol - ethyhexyl - sulfopropyl - diether, K - salt)	50 Gms
		Ralufon F 11-13 (polyethylene glycol - alkyl - (3-sulfopropyl)- diether, k- salt))	20 Gms

	Dicolloy TPS 03 (Tetrapolyproxy - Ethoxy - Ethylenediamine Sulfosuccinic Ester NA Salt)	20 Gms
	Tetra Potassium Pyro Phosphate (Tetrapotassium diphosphate)	20 Gms

There will be no change in other item as decided by ALC Meeting No. 27/05 (Case No. A 455) dt. 3.11.2004.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-494 NC No.35/08 Dated 5.12.2007	M/s. Aarti Drugs Ltd. F.No.01/83/162/812/AM08/DES-IV RLA No. . 03/94/40/598/AM06 Lic. No. 0310345259 Dt.30.8 2005.
---	---

The Committee considered the subject Para 4.7 case as per agenda for amendment in I/O norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 35/83-ALC1/2007 **MEETING DATE** : 05.12.2007

☐	Case No.:46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET	Meet No/Date:35/83-ALC1/2007	Status:Deffered
--------------------------	------------------------------------	---------------------------	------------------------------	------------------------

1		INDUSTRIES LTD.,	05.12.2007	and Re-indexed
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week. Accordingly the case may be re-listed on 2.1.2008.			

2	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deferred and Re-indexed
	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.1.2008.			

3	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.1.2008.			

4	Case No.:9/20/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Deferred
	HQ File :01/82/050/00459/AM07/	RLA File :17/24/040/00024/AM07/	Lic.No/Date:1710001365 27.06.2006	Defer Date:02.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 2.1.2008.			

5	Case No.: 30/23/81-ALC2/2006	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Transferred to Different Section
	HQ File :01/81/050/00346/AM07/	RLA File :05/24/040/00354/AM07/	Lic.No/Date:0510188398 07.08.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

6	Case No.: 1/31/80-ALC2/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/00551/AM07/	RLA File :05/24/040/00424/AM07/	Lic.No/Date:0510189048 23.08.2006	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

7	Case No.: 27/26/83-ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:26.12.2007
	Decision : withdrawn Already listed for 26.12.2007			

8	Case No.: 23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:26.12.2007
	Decision : withdrawn already listed for 26.12.2007			

	Case No.: 26/31/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
--	-------------------------------------	------------------------	--	--

9	HQ File :01/83/050/00797/AM07/	RLA File :05/24/040/00463/AM07/	Lic.No/Date:0510192659 13.10.2006	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.				

10	Case No.:4/47/80-ALC2/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/01064/AM07/	RLA File :22/24/040/00277/AM07/	Lic.No/Date:2210006299 14.12.2006	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

11	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG. Accordingly the case may be re-listed on 2.1.2008.				

12	Case No.:10/45/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00929/AM07/	RLA File :03/94/040/01070/AM07/	Lic.No/Date:0310415546 11.01.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

	Case No.:10/48/87-ALC1/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Rejected
--	------------------------------------	--	--	-----------------------------

13	HQ File :01/87/050/00895/AM07/	RLA File :31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:3/50/87-ALC1/2006	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Rejected
	HQ File :01/87/050/00914/AM07/	RLA File :07/24/040/00624/AM07/	Lic.No/Date:0710049667 19.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/137/2004-Ch.II dated 17.8.2007 and decided to approve the case on repeat basis as under on the condition that Deptt. of Fertilizer may give their concurrence as the main use as micro nutrient in fertilizers: Item of Export Di-sodium Octaborate tetrahydrate----- 1 kg.			

Item of Import

Boric Acid ----- 0.630 kg.

Borax Pentahydrate-----0.743 kg.

16	Case No.:5/13/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01744/AM07/	RLA File :05/24/040/00986/AM07/	Lic.No/Date:0510200399 05.03.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

17	Case No.:4/9/83-ALC1/2007	Party Name:ZANDU CHEMICALS LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01315/AM07/	RLA File :03/95/040/01260/AM07/	Lic.No/Date:0310422065 06.03.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

18	Case No.:37/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/01501/AM07/	RLA File :04/24/040/00390/AM07/	Lic.No/Date:0410088289 14.03.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.			

19	Case No.: 45/2/80-ALC2/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Case Approved
	HQ File :01/80/050/01520/AM07/	RLA File :03/95/040/01396/AM07/	Lic.No/Date:0310423395 16.03.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/65/2006/Ch.II dated 7.9.2006 decided to approve this case on repeat basis as under:- Item of Export 5-Amino 6 Methyl benzimidazolone----- 1kg. Item of Import Melene (3,4 Diamino toluene)-----1.200 kg. Hydrazine Hydrate (80% basis)-----1.022 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE			

20	Case No.: 985/21/82-ALC4/2007	Party Name:INDO AMINES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Case Approved
	HQ File :01/82/050/01857/AM07/	RLA File :03/94/040/01392/AM07/	Lic.No/Date:0310424074 22.03.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/36/2005/Ch.II dated 19.7.2005 and decided to approve this case on repeat basis as under:- Item of Export			

Palm Fatty Acid Tetra Amine----- 1 kg.

Item of Import

1. Distilled Palm Fatty Acid----- 0.898 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21	Case No.:8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01379/AM07/	RLA File :03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

22	Case No.:2/9/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00257/AM07/	RLA File :02/24/040/00372/AM07/	Lic.No/Date:0210099522 29.03.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.			

23	Case No.:4/22/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00020/AM08/	RLA File :05/24/040/01047/AM07/	Lic.No/Date:0510201929 30.03.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.

24	Case No.:6/22/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00126/AM08/	RLA File :05/24/040/01035/AM07/	Lic.No/Date:0510202579 17.04.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.			

25	Case No.:14/17/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Rejected
	HQ File :01/83/050/00136/AM08/	RLA File :05/24/040/00990/AM07/	Lic.No/Date:0510202658 18.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:9/22/83-ALC1/2007	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00165/AM08/	RLA File :05/24/040/00950/AM07/	Lic.No/Date:0510202767 20.04.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:29/8/80-ALC2/2007	Party Name:BARODA AGRO CHEMICALS LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HO File :01/80/050/00062/AM08/	RLA File :34/24/040/00002/AM08/	Lic No/Date:3410018659	Defer

27			25.04.2007	Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

28	Case No.:10/22/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00221/AM08/	RLA File :05/24/040/00066/AM08/	Lic.No/Date:0510203034 27.04.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.			

29	Case No.:12/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 2.1.2008.			

30	Case No.:11/10/80-ALC2/2007	Party Name:GARWARE WALL ROPES LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/80/050/00074/AM08/	RLA File :31/24/040/00002/AM08/	Lic.No/Date:3110029120 03.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
--	------------------------------------	----------------------------	--	---

31	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:26.12.2007
Decision : withdrawn already listed for 26.12.2007				

32	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:26.12.2007
Decision : withdrawn already listed for 26.12.2007				

33	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/80/2007/Ch.II dated 3.12.2007 decided to refer to Dept. of Fertilizer as items are micronutrient fertilizer.Accordingly the case may be re-listed on 2.1.2008.				

34	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/80/2007/Ch.II dated 3.12.2007 decided to refer to Dept. of Fertilizer as items are micronutrient fertilizer.Accordingly the case may be re-listed on 2.1.2008.				

	Case No.:20/18/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status :Deferred and Re-indexed
--	------------------------------------	---------------------------------------	--	--

35	HQ File :01/83/050/00346/AM08/	RLA File :17/24/040/00016/AM08/	Lic.No/Date:1710001646 16.05.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

36	Case No.:15/22/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00381/AM08/	RLA File :17/24/040/00020/AM08/	Lic.No/Date:1710001648 21.05.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

37	Case No.:40/16/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00420/AM08/	RLA File :03/95/040/00106/AM08/	Lic.No/Date:0310430314 23.05.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

	Case No.:42/16/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/00423/AM08/	RLA File :03/95/040/01651/AM07/	Lic.No/Date:0310430316 23.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.15022/25/2006-Ch.II dated 17.4.2007 decided to approve the case on repeat basis as under:				
Item of Export				

38

Flonicamid Technical ----- 1 kg.
(Flonicamid)
Item of Import

1. Trifluoro Acetyl Chloride ----- 1.160 kg..
2. Ethyl Vinyl Ether -----0.630 kg.
3. Methyl 3-Methoxyacrylate ----- 0.868 kg.
4. Amino Acetonitrile sulfate----- 0.611 kg.
5. Sodium Methoxide 98% Min.----- 0.510 kg.
6. N-Methyl 2- Pyrrolidone -----0.500 kg.
7. Pyridine -----0.208 kg.
8. Methylene Dichloride----- 2.690 kg.
9. Toluene -----1.140 kg.
10. Methanol -----1.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39

Case No.:2/15/85-ALC3/2007

Party Name:B & A MULTIWALL
PACKAGING LTD.

Meet No/Date:35/83-ALC1/2007
05.12.2007

**Status:Deffered
and Re-indexed**

HQ File :01/85/050/00028/AM08/

RLA File :02/24/040/00052/AM08/

Lic.No/Date:0210101158
29.05.2007

Defer
Date:02.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.

40

Case No.:35/18/83-ALC1/2007

Party Name:APURVA BUILD CARE
TECHNOLOGIES PVT. LTD.

Meet No/Date:35/83-ALC1/2007
05.12.2007

**Status:Deffered
and Re-indexed**

HQ File :01/83/050/00472/AM08/

RLA File :03/94/040/01483/AM07/

Lic.No/Date:0310431192
31.05.2007

Defer
Date:02.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.1.2008.

41	Case No.:40/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00488/AM08/	RLA File :03/95/040/00213/AM08/	Lic.No/Date:0310431593 05.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.			

42	Case No.:21/22/83-ALC1/2007	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00532/AM08/	RLA File :03/95/040/00184/AM08/	Lic.No/Date:0310432274 11.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

43	Case No.:25/22/83-ALC1/2007	Party Name:SCOTTISH CHEMICAL INDUSTRIES	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00578/AM08/	RLA File :03/95/040/01570/AM07/	Lic.No/Date:0310432478 13.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

44	Case No.:1/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00037/AM08/	RLA File :02/24/040/00076/AM08/	Lic.No/Date:0210101572 14.06.2007	Defer Date:02.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.

45	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 2.1.2008.			

46	Case No.:20/22/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00528/AM08/	RLA File :35/24/040/00008/AM08/	Lic.No/Date:3510021088 15.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

47	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
--	------------------------------------	---	--	--

48	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item				

49	Case No.:47/18/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00642/AM08/	RLA File :03/95/040/00223/AM08/	Lic.No/Date:0310433836 25.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item			

50	Case No.:116/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00748/AM08/	RLA File :03/95/040/01442/AM07/	Lic.No/Date:0310433951 26.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

51	Case No.:42/22/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:31/22/83-ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:35/83-ALC1/2007	Status:Deffered
--	------------------------------------	-----------------------------------	------------------------------	------------------------

52			05.12.2007	and Re-indexed
	HQ File :01/83/050/00652/AM08/	RLA File :03/94/040/00257/AM08/	Lic.No/Date:0310434264 28.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

53	Case No.:32/22/83-ALC1/2007	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00653/AM08/	RLA File :03/94/040/00204/AM08/	Lic.No/Date:0310434267 28.06.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

54	Case No.:34/22/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/00661/AM08/	RLA File :03/94/040/00307/AM08/	Lic.No/Date:0310434368 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 4.12.2007 decided to approve this case as under:- Item of Export As Approved by NC Item of Import As Approved by NC			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.: 13/18/81-ALC2/2007	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00180/AM08/	RLA File :52/80/040/00005/AM08/	Lic.No/Date:5210021800 06.07.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

56	Case No.: 123/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Case Approved
	HQ File :01/83/050/00789/AM08/	RLA File :03/95/040/00311/AM08/	Lic.No/Date:0310435348 09.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 15022/2/2004-Ch.-II dated 19.12.2006 and decided to approve this case on repeat basis as under:- Item of Export PARAQUAT DICHLORIDE 27.6% SL----- 1 kg. (PARAQUAT ION 20 SL) Item of import 1. PARAQUAT DICHLORIDE TECHNICAL 45%----- 0.625 Kg. 2. DISPERSOL AGM -----0.030 kg. (SURFACTANT) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:36/22/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00705/AM08/	RLA File :03/95/040/00332/AM08/	Lic.No/Date:0310435689 10.07.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

58	Case No.:43/22/83-ALC1/2007	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00829/AM08/	RLA File :03/95/040/00382/AM08/	Lic.No/Date:0310437238 24.07.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

59	Case No.:1/27/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01075/AM08/	RLA File :03/94/040/00542/AM08/	Lic.No/Date:0310441110 28.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 3.10.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export			
	Camphor USP-----1kg			
	Import Item			

1. Acetic Acid-----0.387 kg.
2. Alpha Pinene----1.20kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.:3/27/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01077/AM08/	RLA File :31/24/040/00187/AM08/	Lic.No/Date:3110030571 30.08.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

61	Case No.:10/27/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01084/AM08/	RLA File :03/94/040/00567/AM08/	Lic.No/Date:0310441545 31.08.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

62	Case No.:11/27/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01085/AM08/	RLA File :03/94/040/00498/AM08/	Lic.No/Date:0310441550 31.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 4.12.2007 and decided to approve this case as under:- Item of Export			

As Approved by NC

Item of Import

As Approved by NC

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

63	Case No.:13/27/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01087/AM08/	RLA File :03/95/040/00402/AM08/	Lic.No/Date:0310441572 31.08.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

64	Case No.:14/27/83-ALC1/2007	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01088/AM08/	RLA File :03/95/040/00149/AM08/	Lic.No/Date:0310441575 31.08.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). the Committee also decided to refer to SSI Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:15/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01089/AM08/	RLA File :03/95/040/00516/AM08/	Lic.No/Date:0310441579 31.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem			

Division) forwarded vide their U.O. No.14010/76/2005/Ch.II dated 28.11.2007 and decided to approve this case as under:-

Item of Export

p-(Methyl Mercapto) Benzaldehyde/4-(Methyl Thio)-----1kg
Benzaldehyde

Import Item

1. Para Chloro Benzaldehyde-----1.010 kg.
2. Sodium Methyl Mecaptide-----2.530 kg.
20% aqueous solution
3. Benzene-----0.362 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:16/27/83-ALC1/2007	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01090/AM08/	RLA File :03/94/040/00538/AM08/	Lic.No/Date:0310441580 31.08.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

67	Case No.:18/27/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01092/AM08/	RLA File :03/95/040/00486/AM08/	Lic.No/Date:0310441475 31.08.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008

68	Case No.:19/27/83-ALC1/2007	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01093/AM08/	RLA File :03/95/040/00427/AM08/	Lic.No/Date:0310441528 31.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

69	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

70	Case No.:49/27/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01123/AM08/	RLA File :03/95/040/00458/AM08/	Lic.No/Date:0310441849 05.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). also decidedf to refer to PNG. Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:42/27/83-ALC1/2007	Party Name:SHIVNATH INDUSTRIES	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01116/AM08/	RLA File :34/24/040/00086/AM08/	Lic.No/Date:3410019572	Defer

71			06.09.2007	Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

72	Case No.:44/27/83-ALC1/2007	Party Name:TECHMENS CHEMICALS PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01118/AM08/	RLA File :02/24/040/00165/AM08/	Lic.No/Date:0210103878 06.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 2.1.2008.			

73	Case No.:48/27/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01122/AM08/	RLA File :31/24/040/00185/AM08/	Lic.No/Date:3110030674 06.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

74	Case No.:52/27/83-ALC1/2007	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01126/AM08/	RLA File :03/95/040/00483/AM08/	Lic.No/Date:0310441960 06.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

	Case No.:53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
--	------------------------------------	-----------------------------------	--	---------------------------------------

75	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008				

76	Case No.:60/27/83-ALC1/2007	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01134/AM08/	RLA File :52/24/040/00012/AM08/	Lic.No/Date:5210022059 06.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/16/2005/Ch.II dated 2.8.2005 and decided to approve this case on repeat basis as under:- Item of Export 3-Amino 4 Methyl Benzoic Acid-----1kg Acid Isopropyl Ester (Amino Benzoic Ester) Import Item 1. P-Toluic Acid (4- Methyl Benzoic Acid)-----1.532 kg. 2. Isopropyl alcohol-----1.172 kg. 3. Per Chloro Ethylene-----0.965 kg. 4. Dimethyl Sulfoxide----- 1.517 Kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.: 63/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01137/AM08/	RLA File :17/24/040/00062/AM08/	Lic.No/Date:1710001751 06.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

78	Case No.: 58/27/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01132/AM08/	RLA File :03/95/040/00565/AM08/	Lic.No/Date:0310442166 07.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

79	Case No.: 67/27/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status: Case Approved
	HQ File :01/83/050/01141/AM08/	RLA File :03/94/040/00580/AM08/	Lic.No/Date:0310442329 10.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/83/2006/Ch.II dt. 10.1.2007 and decided to approve this case on repeat basis as under:- Item of Export Methyl-3-oxo-2-Pentyl-1-cyclopentane acetate-----1 kg. Item of Import			

1. 2-Pentyl-2-cyclopentene-1-one ----- 0.816 kg.
2. Dimethyl Malonate-----0.721 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

80	Case No.:70/27/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01144/AM08/	RLA File :05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.			

81	Case No.:75/27/83-ALC1/2007	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01149/AM08/	RLA File :52/24/040/00011/AM08/	Lic.No/Date:5210022072 10.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/3/2004/Ch.II dated 24.5.2005 and decided to approve this case on repeat basis as under:- Item of Export Amino Methyl Benzoic Acid-----1kg Chloro Ethyl Ester (Purity on 100% basis) Import Item			

1. P-Toluic Acid (4- Methyl Benzoic Acid)-----1.905 kg.
2. 2-Chloro Ethanol-----2.340 kg.
3. Per Chloro Ethylene----2.180 kg.
4. Dimethyl Sulfoxide----- 2.380 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

82	Case No.:71/27/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01145/AM08/	RLA File :03/94/040/00589/AM08/	Lic.No/Date:0310442435 11.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

83	Case No.:73/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01147/AM08/	RLA File :03/95/040/00440/AM08/	Lic.No/Date:0310442437 11.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

84	Case No.:76/27/83-ALC1/2007	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01150/AM08/	RLA File :03/94/040/00520/AM08/	Lic.No/Date:0310442514 11.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.1.2008.			

85	Case No.:77/27/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01151/AM08/	RLA File :03/95/040/00542/AM08/	Lic.No/Date:0310442518 11.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

86	Case No.:81/27/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01155/AM08/	RLA File :03/95/040/00513/AM08/	Lic.No/Date:0310442627 11.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

87	Case No.:83/27/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01157/AM08/	RLA File :03/94/040/00598/AM08/	Lic.No/Date:0310442663 11.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

88	Case No.:84/27/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01158/AM08/	RLA File :05/24/040/00426/AM08/	Lic.No/Date:0510208879 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III)			

because it is drug item.

Case No.:86/27/83-ALC1/2007

Party Name:PIDILITE INDUSTRIES
LIMITED

Meet No/Date:35/83-ALC1/2007
05.12.2007

Status:Case
Approved

HQ File :01/83/050/01160/AM08/

RLA File :03/95/040/00239/AM08/

Lic.No/Date:0310442777
12.09.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/122/2004-Ch-II dated 23.6.2006 decided to approve this case on repeat basis as under:-

Item of Export

Pigment Violet 23 Dispersion having

Pigment Content 35%+/- 1% ----- 1 kg.

Item of Import

1 Carbazole-----0.469 kg.

2 Di-Ethyl Sulphate-----0.525 kg.

3 Sodium Sulphide-----0.350 kg.

4 Sulphur-----0.245 kg.

5 Potassium Hydroxide-----0.455 kg.

6 Methanol-----0.700 kg.

7 Benzene Sulphonyl Chloride-----0.160 kg.

8 Chloranil-----0.220 kg.

9 Styrene Acrylic Resin-----0.090 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:87/27/83-ALC1/2007

Partv Name:PIDILITE INDUSTRIES

Meet No/Date:35/83-ALC1/2007

Status:Transferred

90		LIMITED	05.12.2007	to Different Section
	HQ File :01/83/050/01161/AM08/	RLA File :03/95/040/00262/AM08/	Lic.No/Date:0310442793 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

91	Case No.:89/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01163/AM08/	RLA File :03/95/040/01158/AM07/	Lic.No/Date:0310442815 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

92	Case No.:90/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01164/AM08/	RLA File :03/95/040/01278/AM07/	Lic.No/Date:0310442823 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

93	Case No.:91/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01165/AM08/	RLA File :03/95/040/00313/AM08/	Lic.No/Date:0310442832 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

	Case No.:102/27/83-ALC1/2007	Party Name:CIBA SPECIALTY	Meet No/Date:35/83-ALC1/2007	Status:Case
--	-------------------------------------	---------------------------	------------------------------	--------------------

	CHEMICALS (INDIA) LTD.	05.12.2007	Approved
HQ File :01/83/050/01176/AM08/	RLA File :17/24/040/00065/AM08/	Lic.No/Date:1710001752 12.09.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/207/2001/Ch.II dated 26.2.2002 and decided to approve this case on repeat basis as under:- Item of Export 94 2,5 Thiophenediyl bis-(5-tert-butyl-1, 3-benzoxazole)-----1Kg. (Tinopal OB) Item of Import 1. 2,5 Thiophene Dicarboxylic acid -----0.443 Kg. 2. 2-Amino 4-t butyl phenol-----0. 876 kg.. 3. Soprophor FL/C (Ethanol nitrolis hydroxy-----0.040 kg. poly phosphate) RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:103/27/83-ALC1/2007	Party Name:CIBA SPECIALTY CHEMICALS (INDIA) LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
HQ File :01/83/050/01177/AM08/	RLA File :17/24/040/00066/AM08/	Lic.No/Date:1710001753 12.09.2007	Defer Date:
Decision :The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/66/2004 dated 8.6.2006 and decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP on repeat basis as under:			

95	Export product
	IRGAFOS-38 Bis [2,4 bis(1,1-Dimethyl) ----- 1 kg. -6-Methylphenyl] Ether ester Import items
	1. 4,6 Di-tert-butyl-o- Kresol ----- 1.090 kg. 2. Arbocel B00-V (Filter Aid Cellulose Fibre based) -----0.019 kg. 3. Hycite 713 (stabilizer) -----0.024 kg. 4. Piperazine Anhydrous -----0.046 kg. 5. Triethyl Amine----- 0.276 kg. 6. Isopropyl Alcohol----- 0.105 kg. 7. Flexible Big Bag-AL Liver ----- As per packing policy.
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

96	Case No.:104/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01178/AM08/	RLA File :17/24/040/00052/AM08/	Lic.No/Date:1710001756 12.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

97	Case No.:105/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01179/AM08/	RLA File :17/24/040/00054/AM08/	Lic.No/Date:1710001757 12.09.2007	Defer Date:02.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.

98	Case No.:106/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01180/AM08/	RLA File :17/24/040/00056/AM08/	Lic.No/Date:1710001759 12.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

99	Case No.:107/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01181/AM08/	RLA File :17/24/040/00057/AM08/	Lic.No/Date:1710001760 12.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

100	Case No.:100/27/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..) and also decided to refer to PNG. Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:108/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/01182/AM08/	RI A File :17/24/040/00067/AM08/	Lic No/Date:1710001761	Defer

101			13.09.2007	Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

102	Case No.:109/27/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01183/AM08/	RLA File :17/24/040/00058/AM08/	Lic.No/Date:1710001762 13.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

103	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

104	Case No.:95/27/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01169/AM08/	RLA File :34/24/040/00120/AM08/	Lic.No/Date:3410019648 14.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:96/27/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
--	------------------------------------	--	--	---------------------------------------

105	HQ File :01/83/050/01170/AM08/	RLA File :05/24/040/00491/AM08/	Lic.No/Date:0510209009 14.09.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

106	Case No.:99/27/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01173/AM08/	RLA File :07/24/040/00433/AM08/	Lic.No/Date:0710053369 14.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

107	Case No.:101/27/83-ALC1/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01175/AM08/	RLA File :26/24/040/00002/AM08/	Lic.No/Date:2610006381 14.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

108	Case No.:112/27/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01186/AM08/	RLA File :03/94/040/00623/AM08/	Lic.No/Date:0310443350 17.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:113/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES	Meet No/Date:35/83-ALC1/2007	Status:Case
--	-------------------------------------	--------------------------------	------------------------------	--------------------

		LIMITED	05.12.2007	Approved
	HQ File :01/83/050/01187/AM08/	RLA File :03/95/040/01409/AM07/	Lic.No/Date:0310443354 17.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/122/2004-Ch-II dated 23.6.2006 decided to approve this case on repeat basis as under:-			
	Item of Export			
	Pigment Violet 23 Dispersion Having			
	Pigment Content 35%+/-1% -----1 kg.			
109	Item of Import			
	1 Carbazole-----0.469 kg.			
	2 Di-Ethyl Sulphate-----0.525 kg.			
	3 Sodium Sulphide-----0.350 kg.			
	4 Sulphur-----0.245 kg.			
	5 Potassium Hydroxide-----0.455 kg.			
	6 Methanol-----0.700 kg.			
	7 Benzene Sulphonyl Chloride-----0.160 kg.			
	8 Chloranil-----0.220 kg.			
	9 Styrene Acrylic Resin-----0.090 kg.			
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:114/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
110	HQ File :01/83/050/01188/AM08/	RLA File :03/95/040/01425/AM07/	Lic.No/Date:0310443356 17.09.2007	Defer Date:02.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 2.1.2008.

111	Case No.:119/27/83-ALC1/2007	Party Name:BHARAT PETROLEUM CORPORATION LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01193/AM08/	RLA File :03/94/040/00112/AM08/	Lic.No/Date:0310443251 17.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

112	Case No.:118/27/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01192/AM08/	RLA File :03/94/040/00613/AM08/	Lic.No/Date:0310443470 18.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

113	Case No.:126/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01200/AM08/	RLA File :03/95/040/00468/AM08/	Lic.No/Date:0310443502 18.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

114	Case No.:127/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01201/AM08/	RLA File :03/95/040/00340/AM08/	Lic.No/Date:0310443506 18.09.2007	Defer Date:02.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.

115	Case No.:128/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01202/AM08/	RLA File :03/95/040/00539/AM08/	Lic.No/Date:0310443510 18.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

116	Case No.:130/27/83-ALC1/2007	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01204/AM08/	RLA File :03/94/040/00561/AM08/	Lic.No/Date:0310443563 18.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

117	Case No.:131/27/83-ALC1/2007	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01205/AM08/	RLA File :02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT and also decided to refer to DBT. Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:140/27/83-ALC1/2007	Party Name:S.B.S.COLORES & CHEMIQUES PVT. LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
--	-------------------------------------	--	--	---------------------------------------

118	HQ File :01/83/050/01214/AM08/	RLA File :03/95/040/00346/AM07/	Lic.No/Date:0310443739 20.09.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

119	Case No.:141/27/83-ALC1/2007	Party Name:SUJATA CHEMICALS	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01215/AM08/	RLA File :34/24/040/00125/AM08/	Lic.No/Date:3410019682 20.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

120	Case No.:142/27/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01216/AM08/	RLA File :02/24/040/00176/AM08/	Lic.No/Date:0210104316 21.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

121	Case No.:146/27/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01220/AM08/	RLA File :03/94/040/00620/AM08/	Lic.No/Date:0310444040 24.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 3.10.2005 and decided to approve this case on repeat basis as under:-			
Item of Export				

Camphor USP-----1kg

Import Item

1. Acetic Acid-----0.387 kg.

2. Alpha Pinene----1.20kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122	Case No.:147/27/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01221/AM08/	RLA File :03/95/040/00566/AM08/	Lic.No/Date:0310444051 24.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

123	Case No.:149/27/83-ALC1/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01223/AM08/	RLA File :34/24/040/00131/AM08/	Lic.No/Date:3410019692 25.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/112/2005/Ch.II dated 26.6.2007 and decided to approve this case as under:-			
	Item of Export			
	Verdyl Acetate-----1Kg.			
	Item of Import			

1. Dicyclopentadiene -----0.800 Kg.
2. Acetic Acid-----0. 112 kg..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.:152/27/83-ALC1/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01226/AM08/	RLA File :34/24/040/00138/AM08/	Lic.No/Date: 3410019696 25.09.2007	Defer Date: 02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008. In			

125	Case No.:153/27/83-ALC1/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01227/AM08/	RLA File :34/24/040/00139/AM08/	Lic.No/Date: 3410019697 25.09.2007	Defer Date: 02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

126	Case No.:155/27/83-ALC1/2007	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 35/83-ALC1/2007 05.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date: 0310444162 25.09.2007	Defer Date: 02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

127	Case No.:156/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01230/AM08/	RLA File :03/94/040/00527/AM08/	Lic.No/Date:0310444163 25.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

128	Case No.:157/27/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01231/AM08/	RLA File :03/94/040/00635/AM08/	Lic.No/Date:0310444169 25.09.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/20/2004/Ch.II dated 4.1.2005 and decided to approve this case on repeat basis as under:- Item of Export Terbacil Technical (95% Min.)-----1Kg. Item of Import 1. Tartiary Butyl Urea -----0.990 Kg. 2. Methyl Aceto Acetate-----1.140 kg.. 3. Sodium Methoxide 28%----- 2.120 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:158/27/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
--	-------------------------------------	--------------------------	--	-----------------------------

	HQ File :01/83/050/01232/AM08/	RLA File :03/94/040/00625/AM08/	Lic.No/Date:0310444177 25.09.2007	Defer Date:
129	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/163/2000/Ch.III dated 5.10.2004 and decided to approve this case on repeat basis as under:- Item of Export 3,5 Dichloro Aniline----- 1 kg. (purity 99.5 min.) Item of Import 1. 2,6 Dichloro Para Nitro Aniline----- 1.58 kg. 2. Sodium Nitrite-----0.837 kg. 3. Methanol-----0.830 kg. 4. Isopropyl Alcohol-----0.860 kg. 5. Raney Nickel (Catalyst)-----0.035 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

130	Case No.:161/27/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01235/AM08/	RLA File :02/24/040/00175/AM08/	Lic.No/Date:0210104458 26.09.2007	Defer Date:02.01.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

131	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

132	Case No.:166/27/83-ALC1/2007	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01240/AM08/	RLA File :04/24/040/00217/AM08/	Lic.No/Date:0410091232 27.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

133	Case No.:167/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01241/AM08/	RLA File :17/24/040/00069/AM08/	Lic.No/Date:1710001770 27.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

134	Case No.:168/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01242/AM08/	RLA File :17/24/040/00070/AM08/	Lic.No/Date:1710001771 27.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

135	Case No.:169/27/83-ALC1/2007	Party Name:HIND SUTER SHELLAC P.LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01243/AM08/	RLA File :02/24/040/00156/AM08/	Lic.No/Date:0210104547 27.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008			

136	Case No.:171/27/83-ALC1/2007	Party Name:INDIA GLYCOLS LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01245/AM08/	RLA File :05/24/040/00376/AM08/	Lic.No/Date:0510209637 27.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/75/2001/Ch.II dated 5.12.2007 and decided to approve this case as under:- Item of Export Diethylene Glycol Monoethyl Ether Acetate-----1 kg. Item of Import 1 Denatured Ethyl Alcohol, 95%-----0.992 kg. 2 Acetic Acid-----0.359 kg. 3 Triethyl Amine-----0.0032 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:172/27/83-ALC1/2007	Party Name:INDIA GLYCOLS LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
--	-------------------------------------	------------------------------	--	--

137	HQ File :01/83/050/01246/AM08/	RLA File :05/24/040/00420/AM08/	Lic.No/Date:0510209638 27.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)				

138	Case No.:173/27/83-ALC1/2007	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01247/AM08/	RLA File :05/24/040/00486/AM08/	Lic.No/Date:0510209640 27.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

139	Case No.:174/27/83-ALC1/2007	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01248/AM08/	RLA File :09/24/040/00228/AM08/	Lic.No/Date:0910031658 28.09.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

140	Case No.:178/27/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01252/AM08/	RLA File :09/24/040/00254/AM08/	Lic.No/Date:0910031666 28.09.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

	Case No.:179/27/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
--	-------------------------------------	---------------------------------	--	---------------------------------------

141	HQ File :01/83/050/01253/AM08/	RLA File :09/24/040/00267/AM08/	Lic.No/Date:0910031668 28.09.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.				

142	Case No.:180/27/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01254/AM08/	RLA File :02/24/040/00179/AM08/	Lic.No/Date:0210104675 28.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/88/2004-ChII dated 24.7.2006 and decided to approve the case on repeat basis as under:				
Item of Export Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)-----1 Kg.				
Item of Import 1. Diphenyl Amine-----0.405Kg. 2. Di-Isobutylene-----0.680Kg.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

143	Case No.:181/27/83-ALC1/2007	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01255/AM08/	RLA File :05/24/040/00505/AM08/	Lic.No/Date:0510209741 28.09.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.

144	Case No.:182/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01256/AM08/	RLA File :03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

145	Case No.:183/27/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01257/AM08/	RLA File :05/24/040/00521/AM08/	Lic.No/Date:0510209766 28.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

146	Case No.:184/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01258/AM08/	RLA File :03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

147	Case No.:186/27/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Rejected
	HQ File :01/83/050/01260/AM08/	RLA File :03/94/040/00652/AM08/	Lic.No/Date:0310444698 01.10.2007	Defer Date:

147	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2006/Ch.II dated 8.5.2007 and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 16.1.2007 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
-----	--

148	Case No.:188/27/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01262/AM08/	RLA File :03/94/040/00487/AM08/	Lic.No/Date:0310444703 01.10.2007	Defer Date:02.01.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

149	Case No.:189/27/83-ALC1/2007	Party Name:KESHA VA ORGANICS PVT. LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	Defer Date:02.01.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.			

	Case No.:190/27/83-ALC1/2007	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:35/83-ALC1/2007 05.12.2007	Status:Case Approved
	HQ File :01/83/050/01264/AM08/	RLA File :03/95/040/00640/AM08/	Lic.No/Date:0310444713 01.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/156/2002/Ch.II dated 17.6.2005 and decided to approve this case on repeat basis as under:- Item of Export			

Potassium Tertiary Butoxide in -----1Kg.
Tetrahydrofuran Containing 18% Potassium
Tertiary Butoxide

Item of Import

1. Sodium Metal -----0.246 Kg.
2. Potassium Chloride-----1.526 kg..
3. Tertiary Butanol----- 0.252 kg.
4. Tetrahydrofuran-----0.820 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:14.01.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer